

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-171(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Neeleshwar Mines & Minerals (India) Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 23.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant/petitioner: Mr. Atul Sharma, Mr. Aditya Vashisth, Advs.

For the respondent

Ms. Manisha Chaudhary, Mr. Mansumyer Singh,
Advs. for CD.

ORDER

Notice of the petition.

Ms. Manisha Chaudhary, learned counsel appearing for respondent accepts notice. A copy of the complete paper book has been handed over to her.

Reply be filed within ten days' with a copy in advance to the counsel for the petitioner. Learned counsel for the respondent may also file her vakalatnama & board resolution of the corporate debtor along with the reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.02.2019.

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(M. M. KUMAR)
PRESIDENT

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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)